

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)
No(s).17189/2009

(From the judgement and order dated 29/03/2008 in SA No.
964/2005 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

VISHWA MOHINI Petitioner(s)

VERSUS

DIST.INSP.OF SCHOOLS 2ND & ORS. Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 04/07/2011 This Petition was called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Mr.Ravi Kant Jain, Adv.
Mr.Vibhur Sushant Gupta, Adv.
for Dr. Kailash Chand,Adv.

For Respondent(s) Mr. Shrish Kumar Misra,Adv.
Mr.Upendra Mishra, Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue fresh notice on the unserved respondent nos.4
and 5. Notice be additionally given dasti.

List this matter immediately after service is
complete.

(G.V.Ramana)
Court Master

(Neeru Bala Vij)
Asstt.Registrar